

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4741
ANSWERED ON:23.04.2010
QUALITY OF STREET FOOD
Mahato Shri Narahari

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the steps taken/proposed to be taken by the Government to ensure the quality of street food in the country;
- (b) whether the Government has received project proposals from various urban local bodies for the improvement in quality of street food;
- (c) if so, the details thereof during the last three years and the current year, State/UT-wise including West Bengal; and
- (d) the status of implementation of the said projects?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE(SHRI DINESH TRVEDI)

- (a) Street food and regulation of its quality is within the jurisdiction of State Government and local Municipal Authorities. With a view to ensure availability of safe and wholesome food for human consumption and to safeguard interests of consumers, Government of India has constituted Food Safety and Standards Authority of India under the Food Safety and Standards Act 2006. In the said Act, subsection (2) of section 31 provides for regulation of quality and hygiene of food being manufactured and sold by a petty manufacturer, petty retailer, hawker, itinerant vendor etc, which covers street food also.
- (b) Food Safety and Standards Authority have not received any project proposals from urban local bodies with regard to improvement in quality of street food.
- (c) & (d) Do not arise.